

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI N. K. SAINI, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A .No. 6635/DEL/2014
(ASSESSMENT YEAR-2010-11)**

Sanjeev Kumar Prop. M/s. Gaurav Enterprises, Vill Chindora, Tehsil Khatauli Muzaffarnagar AMFPK9195H (APPELLANT)	Vs	ITO Khatauli Muzaffarnagar (RESPONDENT)
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Appellant by	None
Respondent by	Sh. Kaushlendra Tiwari, Sr. DR

Date of Hearing	30.05.2018
Date of Pronouncement	30.05.2018

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the Assessee against the order dated 25/09/2014 passed by the CIT(A)- Muzaffarnagar for Assessment Year 2010-11. Neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High

Court's decision in case of Estate of Late Tukoji Rao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

Order pronounced in the Open Court on 30th May, 2018.

**Sd/-
(N. K. SAINI)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 30/05/2018
*R. Naheed **

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	30.05.2018	PS
2.	Draft placed before author	30.05.2018	PS
3.	Draft proposed & placed before the second member	.05.2018	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	31.05.2018	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	31.05.2018	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		

